

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIFUR.

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Date of Decision: 6.8.97

CP 6/97 (DA 440/96)

Gangadhar Meena, TCM Grade-III under CTCL Control, Western Railway, Eota.

... Petitioner

Versus

1. Shri T.K.Viswas, DFM, Western Railway, Kota.
 2. Shri Dinesh Kumar Saini, Sr.IESTE (Eatt.), Western Railway, Kota.

... Respondents

CORAM:

HON'BLE MR. GOFAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.P.V.Calla

For the Respondents

... Mr.S.E.Kalia, CLA,

departmental representative

Q R D E - R

FOR HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

Petitioner, Gangadhar Meena, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, alleging wilful disobedience of the interim direction of the Tribunal issued in CA 440/96 on 4.9.96.

2. We have heard the learned counsel for the petitioner and Shri S.K.Kalia, CLA, departmental representative for the respondents.

3. The aforesaid Original Application has already been decided by an order dated 6.3.97 and the interim direction in question has been vacated. In view of the order passed in the aforesaid OA, we are of the view that this Contempt Petition has become infructuous. It stands dismissed. Notices issued are discharged.

(O.P.SHARMA)

ADM. MEMBER

VR

G. Krishna
(GOFAL KRISHNA)

VICE CHAIRMAN